

FORM B
PUBLIC ANNOUNCEMENT
(Regulation 12 of the Insolvency and Bankruptcy Board of India (Liquidation Process)
Regulations, 2016)

FOR THE ATTENTION OF THE STAKEHOLDERS OF POWAI CUBICLES
PRIVATE LIMITED

Sl. No.	PARTICULARS	DETAILS
1.	Name of corporate debtor	Powai Cubicles Private Limited
2.	Date of incorporation of corporate debtor	21/09/2015
3.	Authority under which corporate debtor is incorporated / registered.	ROC - Mumbai
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U74120MH2015PTC268565
5.	Address of the registered office and principal office (if any) of corporate debtor	Unit No. 1601, Supremus Powai, Saki Naka Road, Powai, Mumbai, Maharashtra 400072
6.	Date of closure of Insolvency Resolution Process	29/03/2022
7.	Liquidation commencement date of corporate debtor	09/05/2022 (Order Pronounce on 30/03/2022 uploaded by NCLT on 09/05/2022)
8.	Name and registration number of the insolvency professional acting as liquidator	Mr. Umang Subhashchandra Khandelwal Registration No :- IBBI/IPA-001/IP-P00669/2017-18/11142
9.	Address and e-mail of the liquidator, as registered with the Board	Address:- 6AB, Mangaldeep Apartment, Plot no 13/14 Farmland, Nr Gurudwara, Ramdaspath, Nagpur- 440010, Maharashtra Email : umang.khandelwal@gmail.com (Not to be used for any correspondence regarding Liquidation of Powai Cubicles Pvt. Ltd.)
10.	Address and e-mail to be used for correspondence with the liquidator	Address:- Umang Khandelwal, Plot No 1, Flat No 201/202, Shiv Gaurav Estate Apartment, Near Traffic Park, Bhagwagar Layout, Dharampath, Nagpur – 440010 Email: pcplliquidator@gmail.com
11.	Last date for submission of claims	07/06/2022 i.e. 30 days from the date of Intimation of order to Insolvency Professional

Notice is hereby given that the National Company Law Tribunal, Mumbai Bench has ordered the commencement of liquidation of the M/s Powai Cubicles Private Limited on 30/03/2022 uploaded by NCLT on 09/05/2022.

The stakeholders of **Powai Cubicles Private Limited** are hereby called upon to submit their claims with proof on or before 07/06/2022, to the liquidator at the address mentioned against item No.10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with the proof in person, by post or by electronic means.

Submission of false or misleading proof of claims shall attract penalties.



Name and signature of liquidator

:Umang Subhashchandra Khandelwal

Date and place:

:12/05/2022